

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI RAVULA CHANDRA SEKAR REDDY (Andhra Pradesh) : Sir, I present the Hundred and Sixty-second Report (in English and Hindi) of the Committee on Subordinate Legislation on the Statutory Orders laid on the Table of the Rajya Sabha during the 206th Session.

REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON INDUSTRY

श्रीमती सुमित्रा महाजन (हरियाणा) : महोदय, मैं "पुररुद्धार हेतु संसाधन सृजित करने के लिए सी.पी.एस.ई.एस. की अधिशेष परिसंपत्तियों को मुक्त करने तथा सी.पी.एस.ई.एस. की अनुबंधी इकाइयों की स्थिति" के संबंध में विभाग संबंधित उद्योग संबंधी संसदीय स्थायी समिति का एक सी अठहत्तरवां प्रतिवेदन (अंग्रेजी तथा हिन्दी में) प्रस्तुत करती हूँ।

MATTERS RAISED WITH PERMISSION

Dispute over Mullaperiyar Dam

SHRI P.G. NARAYANAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I am shocked to learn about the decision taken at the All-party meeting held in Kochi to convene a special session of the Kerala Assembly in order to consider and pass an amendment to the Kerala Dam Safety Act. Sir, the proposed amendment, in effect, is a deliberate move to overturn the recent judgement of the Supreme Court. The Supreme Court, after hearing the Tamil Nadu Government and the Kerala Government, directed the Kerala Government to allow raising the height of the Mullaperiyar Dam to 142 feet. Sir, the neutral experts from the Central Water Commission already certified that the Dam will be perfectly safe even if the height of the dam is increased to 142 feet. But the Kerala Government refused to accept the verdict of the neutral experts of the Central Government. Sir, the very same issue has been heard by the Supreme Court for the last two years; the Kerala Government presented its case, so also, the Tamil Nadu Government. The Supreme Court, the highest judicial body of the country adjudicated the case by rejecting the Kerala Government's contention over the possible threat, and allowed the height of the dam to be raised to 142 feet. Sir, now, the Kerala Government, with the active cooperation of the Congress and the Left Parties, is all set to overturn the judgement of the

Supreme Court. For this purpose alone the Kerala Assembly is being convened tomorrow.

Sir, this kind of act will, definitely, pose a serious threat to the unity and integrity of the country. Sir, if we do not accept and respect the judgement of the Supreme Court, there can be no rule of law in this country. The Kerala Government, through this move, is seeking to bring a confrontation between the Legislature and the Judiciary. Sir, I want to say that at one point of time, the Karnataka Government declared null and void an interim award of the Cauvery Tribunal by promulgating an Ordinance, but the Supreme Court heard the case and described that the move of the Karnataka Government will, definitely, pose a threat to the unity and integrity of the country. So, the Supreme Court struck down that law as *ultra vires*...(Interruptions)...

DR. K. MALAISAMY (Tamil Nadu) : Sir...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. He is from your party. He is putting forth his views. I cannot allow everybody...(Interruptions)...

SHRI P.G. NARAYANAN: Sir, Kerala is attempting to commit the same blunder. Sir, Rajya Sabha is the Council of States. I would urge this House to appeal to the Kerala Government to desist from taking such a sinister move. Sir, I request the Prime Minister to intervene in this matter, and, ensure that Kerala does not go ahead with this move. This is a dangerous move...(Interruptions)...

SHRI N.R. GOVINDARAJAR (Tamil Nadu) : Sir...(Interruptions)...

SHRIMATI S.G. INDIRA (Tamil Nadu) : Sir...(Interruptions)...

SHRI T.T.V. DHINAKARAN (Tamil Nadu) : Sir...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay, okay, all of you are associating yourselves with this...(Interruptions)...

SHRI RAVULA CHANDRA SEKAR REDDY (Andhra Pradesh): Sir...(Interruptions)...

MR. DEPUTY CHAIRMAN: Are you also associating?...(Interruptions)...

SHRI RAVULA CHANDRA SEKAR REDDY: Sir, this is a Supreme Court order. They must respect the Supreme Court order...(Interruptions)...

SHRI P.G. NARAYANAN: Sir, the Member is from Kerala...(Interruptions)...How can he reply?

DR. K. MALAISAMY: Sir ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Dr. Malaisamy, Mr. Anthony is speaking...(Interruptions)... You should hear other's point of view also...(Interruptions)...

DR. K. MALAISAMY: One minute, Sir. Sir, the very same issue was raised in this House by Mr. Narayanan, and the hon. Minister from the other side agreed to say that we will implement the order of the Supreme Court. That is the commitment which has been given...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay ...(Interruptions)... Mr. Narayanasamy, why are you not ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, I am not supporting both of them...(Interruptions)...

AN HON. MEMBER: He is neutral ...(Interruptions)...

SHRIMATI S.G. INDIRA: They are from Tamil Nadu, but they are not supporting this ...(Interruptions)...

SHRI R. SHUNMUGASUNDARAM (Tamil Nadu) : Sir, they want my view. If you permit me ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I have called Mr. Antony.

SHRI A.K. ANTONY (Kerala): Sir, the Kerala Assembly is meeting tomorrow and day after tomorrow, as per the unanimous decision of an all-party meeting held by the Chief Minister of Kerala. In that meeting, all political parties from Kerala unanimously decided to convene the session tomorrow and day after tomorrow. Our people are concerned about the safety of some of our old dams. If anything happens, lives of lakhs of people would be in danger...(Interruptions)...

DR. K. MALAISAMY: Sir ...(Interruptions)...

SHRIMATI S.G. INDIRA: Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. He has listened to your point of view...(Interruptions)...Please listen to him ...(Interruptions)...

SHRI A.K. ANTONY : So, Kerala Assembly is meeting to consider that and pass a legislation to protect the dam. Dam safety is the main concern of the Assembly ...*(Interruptions)*... Sir, it is a matter within the legitimate purview of the State Legislature. I think, we should not bring this matter before this hon. House, because this is a matter concerning the State of Kerala. The State Assembly is the proper forum for this ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes, Mr. Nilotpal Basu.

SHRI NILOTPAL BASU (West Bengal) : Sir, I am very sorry to, really, contradict my very good friend, Mr. Narayanan. I value my friendship with him. But, Sir, this is the Council of States. We are discussing inter-State disputes. We are discussing the Supreme Court's judgements. We are even pre-empting the proceedings of another sovereign legislature of the country. Sir, are we entitled to do this? I think, unnecessarily, he is politicising this issue...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay, okay, next ...*(Interruptions)*...

SHRI NILOTPAL BASU: Sir, unfortunately, these are the issues...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is all right...*(Interruptions)*...No, no. Next ...*(Interruptions)*...

SHRI NILOTPAL BASU: These are issues...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay, that is over ...*(Interruptions)*... Now, next subject, Shri Tarlochan Singh ...*(Interruptions)*... That subject is over ...*(Interruptions)*... Next issue ...*(Interruptions)*... Mr. Nilotpal Basu, that matter is over ...*(Interruptions)*...

SHRI NILOTPAL BASU: Sir ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Nilotpal Basu, Nothing is going on record ...*(Interruptions)*... That matter is over ...*(Interruptions)*...

DR. K. MALAISAMY: Sir ...*(Interruptions)*...

SHRIMATI S.G. INDIRA: Sir ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no, what is this happening? Please address the Chair ...*(Interruptions)*... This matter is not between you

...(Interruptions)... Please, Mr. Basu, that subject is over ...(Interruptions)...
Shri Tarlochan Singh ...(Interruptions)...

SHRI NILOTPAL BASU: I want to put on record my disappointment with Mr. Narayanan for having raised this issue ...(Interruptions)...

MR. DEPUTY CHAIRMAN: That matter is over. I have called for the next subject. It is a Zero Hour mention. It is not a full-fledged discussion. It is just a mention. ...(Interruptions)... आप बोलिए, आप बोलिए ...**(व्यवधान)**... No; no; nobody will speak. I have gone to the next subject. ...(Interruptions)... तरलोचन जी, आप बोलिए ...**(व्यवधान)**... No; no; it is not ...(Interruptions)...

DR. K. MALAISAMY: Sir, I come from an area which ...
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Malaisamy, you wanted to speak for one minute. You just wanted that. ...(Interruptions)... I gave you an opportunity. ...(Interruptions)... I gave an opportunity. ...(Interruptions)... My request is, please don't convert a Zero Hour mention into a discussion. ...(Interruptions)...

DR. K. MALAISAMY: Sir, I hail from a district ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Malaisamy, the notice was given by Mr. Narayanan, and it was a clear understanding, I would like to remind, it was a clear understanding in the Chamber that you will speak only for two-three minutes, and make a mention. The Chairman permitted it only on that understanding. ...(Interruptions)... It will not be allowed. ...(Interruptions)... We can't take it up. ...(Interruptions)... We have to respect the understanding. ...(Interruptions)... We have to respect the understanding, which was there. ...(Interruptions)... आप बोलिए!...**(व्यवधान)**... तरलोचन जी, आप बोलिए।

Reported telecast of a programme titled "Division of Country" by a private T.V. channel.

श्री तरलोचन सिंह (हरियाणा) : माननीय डिप्टी चैयरमैन साहब, मैं आपका धन्यवाद करता हूँ कि आपने मुझे एक बहुत ही important issue को आपके सामने और हाउस के सामने रखने की इजाजत दी है। महोदय, 3-4 दिन पहले, देश के एक बड़े टी.वी. चैनल ने एक ऐसा प्रोग्राम दिखाया है, जिसका heading था - देश का बंटवारा, और इस प्रोग्राम में उन्होंने यह साबित करने की कोशिश की, कि एक साल के अंदर भारत का बंटवारा होने वाला है और यह बंटवारा पंजाब के सिख, खालिस्तान की मूवमेंट को चलाकर करने वाले हैं।